

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No. 649/2016**

**Date of decision: 20.02.2020**

**CORAM:- R. VIJAYKUMAR, MEMBER (A) .  
R.N. SINGH, MEMBER (J) .**

Bhagwati Sharan Tiwary  
son of Nathuni Tiwary,  
date of birth: 01.07.1963,  
age 53 years,  
Working as: Regional Director  
(Group 'A' post), in Bureau of  
Civil Aviation, Mumbai Region,  
Mumbai, MIAL Project Building,  
Near Hyatt Hotel, International  
Airport, Sahar, Mumbai, and residing  
at: 0-11/1, Airport Authority of India  
Colony, Vile-Parle (East),  
Mumbai Pin Code-400 099.

... Applicant.  
(By Advocate Shri R. G. Walia)

**VERSUS.**

1. Union of India  
Through its Secretary,  
Ministry of Aviation,  
Rajiv Gandhi Bhavan,  
Opp. Safdarjung Airport,  
New Delhi-110 003.
2. Director General,  
Bureau of Civil Aviation Security,  
Ministry of Civil Aviation,  
Government of India,  
'A' Wing, 3<sup>rd</sup> Floor,  
Janpath Bhawan, Janpath,  
New Delhi-110 001.
3. Kumar Rajesh Chandra,  
Director General,  
Bureau of Civil Security,  
Ministry of Civil Aviation,  
Government of India,  
'A' Wing, 3<sup>rd</sup> Floor,

Janpath Bhawan, Janpath,  
New Delhi-110 001.

... Respondents.

(By Advocate Ms. Vaishali Choudhari)

O R D E R (O R A L)

Per: R. N. SINGH, MEMBER (J)

1. When the case is called out, Shri R. G. Walia, learned counsel appeared for the applicant.
2. Ms. Vaishali Choudhari, learned counsel appeared for the respondents.
3. The learned counsel for the parties submit that during the pendency of the OA the applicant has been retired by the respondents by invoking the provisions of FR 56 (j).
4. They further submit that in the above circumstances, the OA has become infructuous.
5. In view of the above, the OA is disposed of as having become infructuous. Pending MA is also disposed of accordingly.
6. No cost.

(R. N. Singh)  
Member (J)

(R. Vijaykumar)  
Member (A)